

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
**(Civil Appellate Jurisdiction)**  
**S.A. No. 490 of 2016**

Thupli Devi & Ors.

.....

..... Appellants

**Versus**

Bibhuti Bhushan Mahato & Ors.

..... Respondents

**CORAM: HON'BLE MR. JUSTICE KAILASH PRASAD DEO**  
**(Through : Video Conferencing)**

For the Appellants

.....

: Mr. Niraj Kishore, Advocate

For the Respondents

: Mr. Sachi Nandan Das, Advocate

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**06/Dated: 25/03/2021.**

Heard, learned counsel for the appellants.

It appears that defect nos.6 & 7, as pointed out vide Stamp Reporting dated 26.09.2016 have not been removed.

Defect no. 6 & 7 are as follows:-

Defect no.6- Parentage of appellant no.3(i) to 3(v) and respondent no.1(A) to 2 & 8 of c.c. of decree u/a are missing in it. It may be sent to the court below for necessary correction after obtaining orders.

Defect no.7- Address of appellant no.2 to 3(v) are missing in c.c. of decree u/a. It may be sent to the court below for necessary correction after obtaining orders.

Learned counsel for the appellants has further submitted that I.A. No.8372 of 2019 has been filed for modifying the order dated 06.08.2019 passed by co-ordinate Bench of this Court.

Learned counsel for the appellants has prayed for four weeks time to remove the defect.

Considering the same, 30 days' time after physical court starts is granted to the appellants to remove the defects.

Office is directed to place the I.A. before the appropriate Bench.

**(Kailash Prasad Deo, J.)**

R.S.